

Police stations/out posts are being opened. Law and order situation is also being periodically reviewed at the district level, at the divisional level and at the State level. As a result of these measures the law and order situation is improving.

Kolab and Indravati Power Projects (Orissa)

969. SHRI GIRDHAR GOMAN-
GO: Will the Minister of ENERGY be pleased to state:

(a) whether the electricity power generation from Kolab and Indravati Hydel power projects has been estimated in project report of these on-going projects of Orissa State;

(b) the reasons for constructing these two projects in Koraput and Kalahandi districts; and

(c) whether Government of Orissa has agreed to supply power from Kolab and Indravati Hydel projects to alumina plant at Damanjodi, Koraput; if so, quantity agreed to be supplied from each project; and

(d) whether the surplus power will be fully utilised so as to meet the requirements of the new industries coming up in these districts and also to meet other demands of these districts?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a). Yes Sir. The upper Kolab Project in the Distt. Koraput envisaging installation of three units of 80 MW each, is estimated to afford a firm annual energy generation of 835 Gwh and secondary energy to the extent of about 85 Gwh per year on an average basis. Similarly, Upper Indravati Project in the Distt. Kalahandi envisaging installation of four units of 150 MW each, is estimated to afford a firm annual energy generation of 1962 Gwh besides providing peaking benefits of 600 MW.

(b) Hydro-electric projects are site specific and hydro electric development is determined by favourable topographic and hydrologic features.

The Upper Indravati and Upper Kolab projects, which are being developed as multi purpose projects have features such as a large storage and high head which are very attractive from the point of view of power generation and cannot be located elsewhere unlike thermal/uclear projects.

(c) and (d). The Government of Orissa have assured to supply power to the bauxite mine and the alumina plant. The power supply to these units will be made from the Orissa power grid. The power generated from these projects will be utilised to meet the requirements of the State including industries.

Non-Payment of Claims to Commission Agents, Calcutta

9070. SHRIMATI PRAMILA DAN-
DANVATE: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a number of claims made at the office of the Commissioner of Payments at Calcutta coal under Coal-Mines (non-cooking) Nationalisation Act, 1973) have not been paid;

(b) whether a number of Commission Agents even after the order for payment have not been paid their claims;

(c) if so, the details thereof; and

(d) when Government propose to make the payment of the claims of Commission Agents?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (d). Commissioner of Payments has been appointed under the Coal Mines (Nationalisation) Act, 1973, who scrutinises the claims in accordance with the priority laid down in the Act. Payments are made by the Commissioner of Payments after disposal of all the claims against the erstwhile owners of the collieries. Over 48000 claims have been filed before the Commissioner of Payments. Keeping in view the big volume of work involved, the collection

of data for the information asked for will not be commensurate with the results to be achieved. However, it is estimated that all the admitted claims including those of Commission Agents, if payable under the law in accordance with the priority laid down in the Act and for which the amount available with the Commissioner is enough, are expected to be paid within a year.

Discontentment among Official of Coal India Limited

9071. DR. VASANT KUMAR PANDIT: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that there is growing discontent affecting management production and discipline among officials of all the subsidiaries of Coal India Limited;

(b) whether it is a fact that coal production targets for Eastern Coalfields Limited, Bharat Coking Coal Limited, Central Collieries Limited and other subsidiaries have not been reached for 1980-81;

(c) whether agreements reached with the management in 1978 on the basis of Shekhar report have not been followed;

(d) whether there has been no worth-while technological improvement due to obsolete machinery in underground working; and

(e) if so, the steps to be taken to bring settlement with officials and increase the production of Nationalised Coal Mines in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). No, Sir.

(c) to (e). Information is being collected and will be laid on the Table of the House.

Indo-U.K. Mining Agreement

9072. SHRI G. NARASIMHA REDDY: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that Indo U.K. mining agreement has been recently signed; and

(b) if so, the main features of the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) A memorandum of understanding between the Government of India and the Government of United Kingdom has been signed on 16th April, 1981;

(b) The main features of this memorandum of Understanding are to explore the scope for the further adoption of modern Mining technology in India, exploration techniques (including seismic survey methods), mining environment and analysis system, coal utilisation, training packages, major reconstruction of the Ghusick Colliery in the Raniganj coalfield, and the construction of new underground mine at Asnapani in the East Bokaro Coalfield etc. etc.

M RTP clearance to Britannia Industries Limited for Soyabean Project

9073. SHRI PRATAP BHANU SHARMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Britannia Industries Limited has asked for MRTP clearance for their Soyabean Project to be set up at Vidisha, Madhya Pradesh;

(b) if so, what is the view of Government regarding this Project;

(c) what for it is pending with the department of Company Affairs; and

(d) expected time for its clearance?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). Messrs. Britannia Industries Limited